CORRIGENDUM CUM ADDENDUM TO THE PUBLIC ANNOUNCEMENT OF OCTOBER 12, 2007 TO THE SHAREHOLDERS OF

FOSECO INDIA LTD.

(the "Target Company")

This corrigendum ("**Corrigendum**") and addendum ("**Addendum**") is being issued by DSP Merrill Lynch Limited ("**Manager to the Offer"/"DSPML**"), on behalf of Cookson Group plc (hereinafter referred to as "Acquirer" / "Cookson") pursuant to Regulation 10 and Regulation 12 in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "SEBI (SAST) Regulations") in continuation of, and should be read in conjunction with, the Public Announcement ("**PA**") dated October 12, 2007 to the shareholders of **the Target Company**.

1. Terms used but not defined in this Corrigendum shall have the same meaning as assigned in the PA.
2. The schedule of the activities pertaining to the Offer laid out in Para 8.17 is modified as under:

Activity	Original Schedule	Revised Schedule
Public Announcement Date	Friday, October 12, 2007	Friday, October 12, 2007
Last date for a competitive bid	Friday, November 2, 2007	Friday, November 2, 2007
Specified Date (for the purpose of determining the names of shareholders to whom the Letter of Offer will be posted)	Friday, November 2, 2007	Friday, November 2, 2007
Date by which Letter of Offer will be dispatched to shareholders	Monday, November 26, 2007	Friday, December 28, 2007
Date of opening of the Offer	Wednesday, December 5, 2007	Thursday, January 03,2008
Last date for revising the Offer Price/number of shares	Thursday, December 13, 2007	Friday, January 11, 2008
Last date for withdrawing acceptance from the Offer	Wednesday, December 19, 2007	Thursday, January 17, 2008
Date of closure of the Offer	Monday, December 24, 2007	Tuesday, January 22, 2008
Date of communicating rejection/ acceptance and payment of consideration for accepted Shares/dispatch of the share certificate in case of rejection	Tuesday, January 8, 2008	Wednesday, February 06, 2008

3. The following sentence is added to Para 5.1

   "Cookson has received the necessary approval from FIPB vide its letter with reference no. FC. II 240(2007)/335(2007) dated December 06, 2007."
4. Para 6 is amended as under:

   "Pursuant to this Offer, the Public Shareholding in the Target Company may reduce to less than the minimum public shareholding requirement as per the listing agreement. Cookson undertakes that if the public shareholding is reduced to below such minimum level it will take necessary steps to facilitate compliance of the Target Company with the Clause 40A and other relevant provisions of the listing agreement, within the time period mentioned therein."
5. The following is to be added to Para 3:

   "Suitable action may be taken by SEBI in the event any non compliance with the provisions of Chapter II of the Regulations is determined in accordance with law."
6. The following is to be added to Para 3:

   "No action has been taken against the Target Company under section 11B or other provisions of the SEBI Act 1992 or any other regulations made under the Act, prohibiting them from dealing in securities or under any of the Regulations made under the SEBI Act."

   Date: December 28, 2007

This Announcement would also be available on the SEBI's website (www.sebi.gov.in).

Issued on behalf of Acquirer by:
Manager to the Offer

DSP Merrill Lynch

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